

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 262
IB-246/ND/2020

IN THE MATTER OF:
M/s. Becon Pipe Industries

...PETITIONER

Vs.

M/s. TSL Electro Power Pvt Ltd.

...RESPONDENT

Section
Under Section 9 of IBC

Order delivered on 25.02.2020

Coram:

SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor

**:Mr. Bhumika Kapoor, Ms.
Sanyukta Gupta, Advs.**

For the Respondent/ Corporate-debtor

**:Mr. Videh Vaish, Mr. Lalit
Mohan, Advs.**

ORDER

Learned counsel for the petitioner is present and submitted that petitioner has received the amount of Rs. 2,17,952/- from the respondent whereas the learned counsel appearing for the respondent submitted that he has paid an amount of Rs. 1,80,000/- on 16.01.2020 and Rs. 37,952/- on 03.02.2020. Whereas learned counsel for the petitioner submitted that she has filed the present application which include the interest of Rs. 97,595, apart from principal amount of Rs. 2,17,952/- and this amount has been claimed on the basis of settlement agreement arrived between the parties as well as invoice in which the rate of interest is 18% is mentioned.

(Annu)



Considering the aforesaid facts the respondent is directed to file the statement showing the amount which he has paid by filing an affidavit. Post the matter to 13th March, 2020.

— 2-2 —

(V.K. Subburaj)
Member (T)

— 2-2 —

(Abni Ranjan Kumar Sinha)
Member (J)